

**HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE**  
**CRR. No.2599/2019**  
**Narendra Mahavar S/o S.C.Mahavar V/s. Naveena W/o Narendra Mahavar**

**Indore, Dated:- 16/09/2021**

Shri Suresh Chandra Agrawal, learned counsel for the petitioner – Narendra Mahavar S/o S.C.Mahavar.

Shri Neeraj Saxena, learned counsel for the respondent - Naveena W/o Narendra Mahavar.

This petition has been preferred by the petitioner under Section 397 of the Cr.P.C. read with Section 19 of the Family Court Act against the order dated 07.03.2019 passed by the Principal Judge, Family Court, District Ratlam; whereby an application under Section 125 (3) of Cr.P.C., 1973 filed by respondent has been decided.

Counsel for both the parties submitted that subsequent to filing of this petition evidence in the matter before the court below has commenced. The evidence of respondent is in progress and there is every likelihood of the case being finally decided at an early date. Prayer has been made by them for directing the court below to decide the case within some fixed period.

Counsel for the petitioner has also prayed that he may be permitted to raise all the grounds which have been raised by him in this petition before the court below.

The prayer is reasonable, hence, this petition is disposed of with a direction to the court below to expedite the proceedings and to

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conclude the same within a period of six months from the date of receipt of certified copy of this order. Both the parties undertake that they shall cooperate in the trial and shall not seek any unnecessary adjournment.

The petitioner shall be at liberty to raise all the objections which have been raised by him in this petition before the court below.

With the aforesaid direction, the instant petition stands disposed of finally.

Certified copy as per rules.

**(PRANAY VERMA)**  
**JUDGE**

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